

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 202
TA (IBC)-46(PB)/2022

IN THE MATTER OF:

A. Infrastructure Limited	...	Applicant/Petitioner
Vs		
Macrotech Developers Ltd	...	Respondent

Order under Rule 16(d) of the NCLT Rules.

Order delivered on 10.03.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. Arvind Kumar Shukla, Mr. Tushar Swami, Advs.
For Respondent	:	Mr. Amit Agrawal, Mr. Athaurva

ORDER

Prayer in the Transfer Application is as follows:

- “i. To transfer of CP(IB)1013/MB/2022 from NCLT, Mumbai Bench Court-V) so that the same may be heard with CP(IB)1014/MB/2022 (NCLT, Mumbai Bench court – 1) so that the same may be placed before a common Bench for further adjudication.*
- ii. Any other order this Hon'ble tribunal Deem fit in the view of natural justice.”*

There are two Section 7 petitions filed by the alleged homebuyers against the same Corporate Debtor, which are disputed on the issue of maintainability by the respondents.

Be that as it may, considering the facts and the pendency of cases before various Benches of the NCLT Mumbai and in the interest of justice for either party, we are inclined to transfer

CP(IB)1013/MB/2022 and CP(IB)1014/MB/2022 to Bench-IV,
NCLT, Mumbai.

TA(IBC)-46(PB)/2022 **stands allowed and disposed of** in the
above terms.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

DIPAK- 10.03.2023